

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-109

I.A/2134/2020

In

IB-138(ND)/2020

IN THE MATTER OF:

M/s Narmada Cereals Pvt Ltd.

Vs.

Oriental Bank of Commerce.

....**FINANCIAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 7 IBC Code 2016

Order delivered on 28.08.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

: Mr. Rajesh Bohra Advocate

For the Respondent/CD

: Mr. Ankit Raj and Mr. Piyush Beriwal Advocates

For the Intervener

:

ORDER

IA-2134/C-III/ND/2020 filed in IB-138/ND/2020 :

The Counsel for the Applicant is present and Submitted that early hearing of the matter is already done and this Application has become infructuous, the same stands **dismissed**.

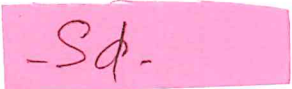
Counsel for the Applicant has mentioned IA No.1596/2020 which is not listed today. It is submitted that the same has also become infructuous and prayed to dismissed the same. The prayer is allowed. The I.A.No.1596/2020 stands **dismissed** as infructuous.

Contd..



In **IB-138/ND/2020**, the Counsel for the Petitioner is present. The Respondent may file reply within two weeks by giving an advance copy to the Petitioner. The Petitioner may file the Rejoinder, if any, thereafter.

List on 21.9.2020.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

28.8.2020

IA-2134/2020 filed in IB-138/ND/2020